

**(2011) 04 SC CK 0005**

**In the Supreme Court Of India**

**Case No :** Special Leave to Appeal (Civil) No. 16308 of 2007 and IA No. 1 (application for intervention) , IA No. 8 (application for impleadment) , IA No's. 12-15 (applications for impleadment) , IA No. 16 (application for impleadment) , IA No. 17 (application for

Ankur Gutkha

APPELLANT

Vs

Indian Asthama Care Society and Others

RESPONDENT

**Date of Decision :** 13-04-2011

**Acts Referred:**

**Citation :** (2011) 2 UJ 1310

**Hon'ble Judges :** K. S. Panicker Radhakrishnan, J;G. S. Singhvi, J

**Bench :** Division Bench

**Advocate :** Rakesh Dwivedi, Vivek Kohli, Abhishek Swaroop, in SLP C No. 16308/2007, P.N. Misra and Pallav Shishodia, Mukesh Kumar and K.C. Dua, for Miraj Products Pvt. Ltd., Rajiv Dhawan, Manish Goswami, V.A. Mohta, Shashibhishan P. Adgaonkar, Kundan Kumar Mishra, Farooqui Raza, Ajai Tandon, R.R. Deshpande, Vishnu Behari Tewari, Raj Kumar Choudhary, Shivam Sharma, Ravi Kumar Tomar, Anand Grover, Sandeep Pathak and Ajit Gupta, for the Appellant; K.N. Bhat and K.M. Natraj, for State of Karnataka, Gopal Subramaniam, S.G., Anand Varma, R.K. Rathore, Public Prosecutor Rao, Pallav Shishodia, S. Udaya Kumar Sagar, Bina Madhvan, Brijesh Kolappa, Gopal Singh, Pravin H. Parekh Sameer Parekh and Lalit Chauhan for Parekh and Co., A.O.R., Indu Malhotra Nalin Talwar, Vikas Mehta, A.M. Singhvi, K.V. Vishwanathan, Sanjai K. Pathak, Santosh Kr. Sethi, Anil Kumar Jha, Guru Krishna Kumar, Akshat Hansaria, Archana Pathak Dave, Subramonium Prasad, Vivek Kohli, Abhishek Swaroop for Respondent Nos. 11 and 13 in SLP (C) Nos. 19467-19469/2007, for the Respondent

**Final Decision :** Dismissed

## Judgement

1. All the applications filed for impleadment/intervention are disposed of by granting permission to the applicants to act as intervenors in the proceedings of these cases. All the writ petitions involving challenge to the Rules of 2011 be connected with this batch of petitions.

2. Learned Solicitor General assures that copies of the report, which was placed before the Court on 17.2.2011 will be made available to the counsel representing the parties and intervenors within a maximum period of two weeks from today.
3. All the Petitioners and intervenors may file their responses within four weeks.
4. The official Respondents are granted leave to file consolidated reply to all the writ petitions/special leave petitions and the responses which may be filed by the parties and intervenors. This must be done within a period of four weeks after expiry of the time fixed for filing the reply and responses.
5. All the cases be listed on July 20, 2011.
6. It is made clear to the parties and intervenors that hearing shall not be adjourned on the ground of non-availability of the learned Counsel for particular party or intervenor.